

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI

O.A No. 232

~~Ex-Art.~~

1989

DATE OF DECISION 3-5-1990

Shri Murlidhar D.Bhalerao Petitioner

Shri P.K.Handa Advocate for the Petitioner (s)

Versus

Union of India & Others Respondent

Shri N.S.Shevde. Advocate for the Respondent(s)

CORAM.

The Hon'ble Mr. M.M.Singh : Administrative Member

The Hon'ble Mr. N.R.Chandran : Judicial Member

JUDGMENT

Shri Murlidhar D.Bhalerao,
30, Kendranagar Housing Society,
Waghodia Road, Vadodara.

: Applicant

Versus

1. Union of India
Through:
Secretary,
Ministry of Railways,
Rail Bhavan,
New Delhi.
2. General Manager,
Western Railway,
Churchgate, Bombay.
3. The Chief Mechanical Engineer,
Western Railway,
Churchgate, Bombay.
4. The Divisional Railway Manager,
Western Railway,
Pratapnagar, Vadodra.
5. The Divisional Mechanical
Engineer (LOCO)
Western Railway,
Pratap Nagar,
Vadodara.

: Respondents

Coram : Hon'ble Mr. M.M.Singh

: Administrative Member

Hon'ble Mr. N.R.Chandran

: Judicial Member

ORAL ORDER

Date: 3/5/1990

Per: Hon'ble Mr. N.R.Chandran

: Judicial Member

The above application has been filed to drop the DAR cases pending against the applicant as time barred. We have heard the learned counsel for the applicant and learned counsel for the respondents. We are of the view that the charge sheet cannot be quashed merely on the ground of delay. Therefore, we consider this is a proper case and a direction may be given to the respondents to complete the disciplinary inquiry within a period of six months from the receipt of the order. The respondents should provide adequate opportunity to the applicant in the disciplinary inquiry and it is needless to point out that the applicant should also

(3)

: 2 :

co-operate with the inquiry. O.A. is ordered as above.



(N.R.Chandran)
Judicial Member



(M.M.Singh)
Administrative Member

a.a.b.